

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

STARRED QUESTION NO:461  
ANSWERED ON:27.04.2015  
IRREGULARITIES IN ALLOTMENT OF PETROL PUMPS  
Vanaroja Smt. R.

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

- (a) whether some cases of irregularities in the allotment of petrol pumps by various Oil Marketing Companies (OMCs) have come to the notice of the Government;
- (b) if so, the details thereof along with number of such cases reported during each of the last three years and the action taken by the Government including cancellation of such petrol pump outlets, OMC-wise;
- (c) whether the Government has suspended some senior executives of oil companies for alleged malpractices;
- (d) if so, the details thereof; and
- (e) the remedial measures taken or being taken by the Government to check irregularities/malpractices in oil companies?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) to (e) - A statement is laid on the table of the House.

Statement referred to in reply to parts (a),(b),(c),(d) & (e) of Lok Sabha Starred Question No. 461 to be answered on 27.04.2015 regarding Irregularities in Allotment of Petrol Pumps asked by Shrimati Vanaroja R.

(a) : Yes, Madam. As informed by Oil Marketing Companies (OMCs), they have received complaints pertaining to the Retail Outlet allotment/selection process.

(b) : No cancellation of petrol pumps due to irregularities in the allotment by various Oil Marketing Companies (OMCs) has been reported in last three years.

(c) and (d) : No officer from any Public Sector Oil Marketing Company (OMC) has been suspended in the last three years for alleged malpractices in the allotment of retail outlets.

(e) : As far as process of Retail Outlet dealer selection & allotment is concerned, a transparent system of draw of lots/bidding has been introduced for selection of dealers which was previously based on marks & interview system.